SHRI MAHAVIR TYAGI: Otherwise, Satyagraha will start.

MR. DEPUTY CHAIRMAN: No affore uotices or some such thing. Yes, papers Io be laid on the Table.

Papers laid on the table—contd.

Annual Report 1972-73 of the Khadi and Village Industries Commission and related papers

THF MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sh, I beg to lay on the Table—

- I. A copy each (in English and Hindi) ol the following papers, under sub section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956:—
 - (i) Annual Report of the <u>'\hadi</u> nnd Village Industries Commission for the Year 1972-73.
 - (ii) Statistical statements to the Annual Report for the Year 1972-73.

[Placed in Library. For (i) and (ii) See No. LT-8648/74]

II. A statement (in English and Hindi) giving reasons for the delay in laying the documents mentioned above.

Tbe Delhi Sales Tax (8th Amendment) Rules, 1974.

THE DEPUT MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Delhi Administration Notification No. F. 4(97)/69-Fin.(G), dated the 25th November, 1974, publishing the Delhi Sales Tax (8th Amendment) Rules, 1974, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

[Placed in Library. Sec No. LT-8651/74]

Ministry of Finance (Department of Revenue and Insurance) Notification

SHRIMATI SUSHILA ROHTAGI: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No.671(Ej, dated the 30th November, 1974. [Placed in Library. See No. LT-8683/741

Resport of the Central Excise (Self-Removal Procedure) Review Committee Volumes Iand

SHRIMATI SUSHILA ROHATGI: Sir, t also beg to lay on the Table a copy (in Hindi) of the Report of the Central Excise (Self-Removal Procedure) Review Committee (Volumes I and II) [Placed in Library. See No. LT-8652/74].

MR. DEPUTY CHAIRMAN: Shall we take up the Calling Attention after lunch or tomorrow?

SHRI D. D. PURI (Haryana): Let us take it up tomorrow because there will not be much time today.

SHRI RAIN A RAIN (Uttar Pradesh): No, it should be today.

MR. DEPUTY CHAIRMAN: It is up to the House. The House stands adjourned till 2-45 P.M.

The House then adjourned for lunch at fortyone minutes past one of the clock.

The House reassembled after lunch at forty-seven minutes past two of the clock. [Mr. Deputy Chairman in the Chair.J

MR. DEPUTY CHAIRMAN: Now, shall we take up the Call Attention?

HON. MEMBERS: Yes.

MR. DEPUTY CHAIRMAN: Before we go to the Call Attention, I would like to Inform the leaders of the Opposition that instead of meeting tomorrow morning, we meet at 4-30 p.m. to-day.